

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 06**  
**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India	...	Applicant/Petitioner
Vs		
M/s. Advance Surfactanta India Limited	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP**

**Order delivered on 02.03.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

**ORDER**

**IA-885(PB)/2021: -**

It is an application filed under Regulation 44 of the liquidation process regulations seeking extension of liquidation period for another 12 months w.e.f. 21.04.2021 on the ground that the liquidator could not complete the liquidation process within time already provided as because the properties of the corporate debtor are situated at various places, on that premise, this application is hereby allowed extending liquidation period for another 12 months w.e.f 21.04.2021.

**Accordingly, this application is hereby disposed of.**



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**